

between BSF checkpoints ranges from 1 KM to 3 KM on the western border and from 2KM to 14 KM_s on the eastern border. The average maximum distance between BSF checkpoints ranges from 7 KM to 40 KMs on the western border and from 7 KM to 65 KMs on the eastern border.

(b) Anti-infiltration measures and strengthening of BSF are reviewed by Government from time to time for increasing vigilance at the border and reducing the distance between checkpoints.

Opposition to Assam Accord

1224. SHRI K. M. KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Assam accord has been opposed by the minorities in general and also by some Members of Parliament;

(b) whether Government have received any reports in this regard; and

(c) if so, what is Government's reaction in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P. A. SANGMA): (a) to (c) Some sections of the minorities had expressed apprehensions in regard to the Clauses in the Assam Accord relating to the foreigners issue. To make the position clear the Central Government have undertaken the Citizenship (Amendment) Bill, 1985, which has been passed by Lok Sabha.

Promotion of National Integration

1227. SHRI F. M. KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what measures have so far been taken to promote the cause of national integration in various States during the last year; and

(b) what steps have been taken against those who were found guilty of spreading communal hatred during the period?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) and (b) The Government of India has been constantly emphasising that the State Governments should endeavour to promote national integration and also to formulate specific programmes in this direction. Recently, the Central Govt. issued a comprehensive guidelines to the State Governments for promoting communal harmony & national integration.

Criticism of Indian Government by Amnesty International

1228. DR. SHANTI G. PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the annual report of the Amnesty International for the year, 1984;

(b) whether the said report has criticised the Government of India on detention of several hundreds of political prisoners without trial under preventive detention laws;

(c) if so, what are the details in this regard; and

(d) what action has been taken to counter the criticism?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU): (a) to (d) Government have seen the Amnesty International Report 1984. The laws relating to preventive detention in India derive authority from the Constitution. The report is based on distorted information.